

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos.1505 & 1506/Del/2019
Assessment Years : 2013-14 & 2014-15**

**M/s Steel Forge (India),
D-93, Site-I, BSR Road,
Industrial Area,
Ghaziabad, U.P.
PAN-ABOFS0110L**

(Appellant)

**Vs. ITO,
Ward-2(3),
Ghaziabad, U.P.**

(Respondent)

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.01.2021**

Date of pronouncement : **25.01.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2013-14 and 2014-15 are directed against the order of learned CIT(A), Ghaziabad, both dated 05.11.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter, received through email

dated 19.01.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th January, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi